

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:4488

ANSWERED ON:24.04.2000

MARKETING RIGHTS TO REFINERIES

ADHIR RANJAN CHOWDHURY;AJAY CHAKRABORTY;BHAN SINGH BHAURA;SHYAMA SINGH

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) Whether the Government propose to grant marketing rights to the private and joint sector refineries in the country;
- (b) if so, the details thereof and the benefit likely to be accrued by the Government as a result thereof;
- (c) whether the decision of the Government is likely to have any adverse affect on the working of the public sector refineries; and
- (d) if so, the details thereof ?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS

(SHRI SANTOSH KUMAR GANGWAR)

(a) to (d) Government have permitted marketing of decontrolled products to private and joint sector. Marketing of kerosene and LPG is permitted to private and joint sector under Parallel Marketing Scheme (PMS). The petroleum products under the Administered Pricing Mechanism (APM) are marketed by Public Sector Oil Marketing Companies only. These products are Motor Spirit, High Speed Diesel, LPG (domestic), SKO (PDS), Aviation Turbine Fuel.